



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / व्यापार महकमा

Directorate General of Foreign Trade / विदेश व्यापार महानिदेशालय

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, 16 AKBAR ROAD, NEW DELHI / उद्योग भवन, मौलाना आज़ाद रोड, नई दिल्ली,

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Oct/202223/14

DATED: 21/10/2022

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Oct/202223/14 dated 21/10/2022 of Norms Committee - II for the year 2022-23 was held on 21/10/2022 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri S. K. Jain, D.O.	DPIIT
2	Shri R.K. Jaiswal, D.O.	DHI
3	Shri Rahul Bhardwaj, AD	MSME
4	Shri Shaish Kumar, Consultant (TEC-1)	Technical Consultant, DGFT

5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant,DGFT
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In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2	Smt. Smitha Viju, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002540AM23
RA File Number	052304000229 AM21
Licence No and Date	0510415579/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.10.2022 for providing complete information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	2 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002541AM23
RA File Number	052304000247 AM21
Licence No and Date	0510415901/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.10.2022 for providing complete information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	3 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000866AM21
RA File Number	052304000292 AM21
Licence No and Date	0510415943/null
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.10.2022 for providing complete information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	4 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002009AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	5 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

HQ File Number	HQRNORM REVIW00146593AM22
RA File Number	052304000274 AM18
Licence No and Date	0510404377/27/10/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	6 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00146522AM22
RA File Number	052304000387 AM18
Licence No and Date	0510405317/11/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00001628AM23
RA File Number	112404000006 AM18
Licence No and Date	1110028319/12/01/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	8 / NC/2/MEET/Oct/202223/14
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Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00146620AM22
RA File Number	052304000082 AM19
Licence No and Date	0510406615/25/05/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart and wastage at each stage of operation for manufacturing of coin blanks. 2. What is the quantity of copper scrap, nickel plates, and Aluminum ingots in the total charge mix? 3. How much quantity of slag is generated per tonne production of Copper, Nickel, and Aluminum Alloy? How much recovery of metals is possible from the oxides of the slag? 4. Chemical analysis of the slag composition from the Government recognized laboratory. 5. Consumption data of Copper Millberry Scrap, Nickel full plates, and Aluminum ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached. The case stands deferred.	

Case No.	9 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00146602AM22
RA File Number	052304000362 AM19
Licence No and Date	0510408678/28/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart and wastage at each stage of operation for manufacturing of coin blanks. 2. What is the quantity of copper scrap, nickel plates, and zinc ingots in the total charge mix? 3. How much quantity of slag is generated per tonne production of Copper, Nickel, and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag? 4. Chemical analysis of the slag composition from the Government recognized laboratory.	

5. Consumption data of Copper Millberry Scrap, Nickel full plates, and zinc ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached.

The case stands deferred.

Case No.	10 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00146584AM22
RA File Number	052304000427 AM19
Licence No and Date	0510409208/07/01/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart and wastage at each stage of operation for manufacturing of coin blanks. 2. What is the quantity of copper scrap, nickel plates, and zinc ingots in the total charge mix? 3. How much quantity of slag is generated per tonne production of Copper, Nickel, and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag? 4. Chemical analysis of the slag composition from the Government recognized laboratory. 5. Consumption data of Copper Millberry Scrap, Nickel full plates, and zinc ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached. The case stands deferred.	

Case No.	11 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00146616AM22
RA File Number	052304000462 AM19
Licence No and Date	0510409513/29/01/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Process flow chart and wastage at each stage of operation for manufacturing of coin blanks.
2. What is the quantity of Copper Cathode, copper scrap and zinc ingots in the total charge mix?
3. How much quantity of slag is generated per tonne production of Copper and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag?
4. Chemical analysis of the slag composition from the Government recognized laboratory.
5. Consumption data of Copper Cathode, Copper Mill Berry Scrap, and zinc ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached.

The case stands deferred.

Case No.	12 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00155756AM22
RA File Number	052404000756 AM19
Licence No and Date	0510410178/08/04/2019

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	13 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00146572AM22
RA File Number	052304000001 AM20
Licence No and Date	0510410184/09/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart and wastage at each stage of operation for manufacturing of coin blanks. 2. What is the quantity of copper scrap, nickel plates, and zinc ingots in the total charge mix? 3. How much quantity of slag is generated per tonne production of Copper, Nickel, and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag? 4. Chemical analysis of the slag composition from the Government recognized laboratory. 5. Consumption data of Copper Millberry Scrap, Nickel full plates, and zinc ingots having a purity of 99.9%, as per the logbook of the last 3 Months. A copy of the logbook be attached. The case stands deferred.	

Case No.	14 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000134AM20
RA File Number	042404000013 AM20
Licence No and Date	0410165741/20/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment.	

The case stands deferred.

Case No.	15 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002244AM23
RA File Number	052404000339 AM20
Licence No and Date	0510411850/16/09/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	16 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000280AM20
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue a reminder to the applicant for providing required information within 15 days. The case stands deferred.	

Case No.	17 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	GUJARAT COPPER ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00399989AM22
RA File Number	039404000544 AM20
Licence No and Date	0310832237/15/10/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is the percentage of the copper content in the Refined Copper Billets? A copy of the shipping Bill be attached. 2. What kind of copper scrap was imported against the AA No 0310832237 dated 15.10.2019? A copy of the shipping Bill/invoice, which could clearly mention the description of the item of import. 3. A certificate of analysis of the imported copper scrap, which should be from a Customs Authorized Laboratory and could justify copper content in the copper scrap. 4. How much quantity of steel, aluminum, and PVC/rubber was obtained by removing from copper scrap? What is the value thereof? The case stands deferred.	

Case No.	18 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000363AM20
RA File Number	022404000143 AM20
Licence No and Date	0210209635/20/12/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	19 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	UNIVERSAL HEAT EXCHANGERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000416AM20
RA File Number	322104000209 AM20
Licence No and Date	3210079361/24/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	20 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.	

The case stands deferred.

Case No.	21 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000536AM21
RA File Number	039504000059 AM21
Licence No and Date	0310836231/15/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	22 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000537AM21
RA File Number	039504000050 AM21
Licence No and Date	0310836232/15/05/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments.	

The case stands deferred.

Case No.	23 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000541AM21
RA File Number	039504000083 AM21
Licence No and Date	0310836249/18/05/2020

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	Aluminium Foil Polythelene Laminated Glass Fabric (Aluglass) Containing 1. Glass Filament Yarn 537 Gms/ Sq. Meter, 2. Aluminium Foil 249 Gms /Sq. Meter, 3. LDPE 188 Gms/Sq. Meter	40000 Kgs	1	70191900	Glass Filament Yarn	22554.00Kgs @1.05Kgs/Kg content in the export product
			2	76071190	Aluminium Foil upto 20 Microns	10160.00 Kgs @1.02Kgs/Kg content in the export product
			3	39069090	Polyvinyl Alcohol (Glue	2960.00Kgs with nil wastage
			4	39011090	LDPE - Polyethelene	7520.00Kgs with nil wastage

Note: The words “Containing 1.Glass Filament Yarn 537 Gms/ Sq. Meter, 2.Aluminium Foil 249 Gms /Sq. Meter, 3.LDPE 188 Gms/Sq. Meter” may be added in the description of export item.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	WINOMECHANIC PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000564AM21
RA File Number	042404000026 AM21
Licence No and Date	0410166794/02/06/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given vide email dated 21.10.2022 as under: 1. The weight of export product is 8031Kg/Blade. 2. The quantity of import items at Sl. No. 18, 19 & 44 to 50 of relevant specification and size may be allowed as per GN-4. 3. The quantity of rest of the import items may be allowed as applied for. Note: 1. The import items category at Sl. No. 24 (Vacuum Film) may be read as “Consumable” instead of raw material. 2. The words “PU Foam” may be added in the description of import item at Sl. No. 42. 3. The words “Reactive thinner with volatile matter 23.46%” may be added in the description of import item at Sl. No. 33. RA concerned may take suitable consequential action accordingly.	

Case No.	25 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000574AM21

RA File Number	022404000018 AM21
Licence No and Date	0210209908/08/06/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	26 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000609AM21
RA File Number	042404000020 AM21
Licence No and Date	0410166845/25/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	27 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000610AM21
RA File Number	042404000021 AM21
Licence No and Date	0410166846/25/06/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	28 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00000511AM23
RA File Number	042404000039 AM21
Licence No and Date	0410166843/25/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.09.2022 followed by a reminder on 11.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to issue the final reminder to the applicant for providing required information within 15 days. The case stands deferred.	

Case No.	29 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000644AM21
RA File Number	022404000046 AM21
Licence No and Date	0210209991/21/07/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	30 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000688AM21
RA File Number	022404000057 AM21
Licence No and Date	0210210037/13/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	31 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000692AM21
RA File Number	322404000036 AM21
Licence No and Date	3210079645/18/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	32 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000712AM21
RA File Number	042404000072 AM21
Licence No and Date	0410167001/27/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	33 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/	

Relays/Re-melted Lead Ingots).

2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.

3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	34 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000784AM21
RA File Number	022404000089 AM21
Licence No and Date	0210210142/06/10/2020

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	35 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TRASCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00003573AM23
RA File Number	072404000180 AM21

Licence No and Date	0710117109/07/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MAYFAIR INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000831AM21
RA File Number	039504000503 AM21
Licence No and Date	0310839387/06/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant informed through DGFT BO Portal that the subject AA Number has not been utilized by them as the export order got cancelled. Further, the applicant stated that they have applied for cancellation and closure of subject AA to RA, Mumbai. In this regard, an email was sent to the applicant & RA concerned on 06.09.2022. However, no reply/information has been received yet. Therefore, the Committee decided to send a reminder to the applicant & RA concerned for furnishing the requisite information. The case stands deferred.	

Case No.	37 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000843AM21
RA File Number	039504000493 AM21
Licence No and Date	0310839468/10/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the	

applicant.

The case stands deferred.

Case No.	38 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MAYFAIR INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000845AM21
RA File Number	039504000514 AM21
Licence No and Date	0310839475/11/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KSH INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000846AM21
RA File Number	039404000610 AM21
Licence No and Date	0310839491/11/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

HQ File Number	018105000848AM21
RA File Number	042404000123 AM21
Licence No and Date	0410167269/11/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (Druid). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into copper wire. 4. Process flow chart for manufacturing of copper wire and wastage of copper at each stage of operation. The case stands deferred.	

Case No.	41 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	018105000855AM21
RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	42 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002539AM23

RA File Number	042404000151 AM21
Licence No and Date	0410167340/27/11/2020
Norms Committee Decision: The Committee considered the case as per the agenda and noted that reply of deficiency letter has been submitted by the applicant through email as they have been facing problems on uploading the same on portal. The committee decided to fix the ad-hoc norms as per comments of Consultant (TEC-1) given vide email dated 21.10.2022 as under: 1. The net weight of export product is 1302.56MT. 2. The quantity of import item at Sl. No. 45 may be allowed as 8880.00Kgs. 3. The quantity of import item at Sl. No. 49 may be allowed as 4458.60Kgs. 4. The quantity of import item at Sl. No. 50 may be allowed as 13296.00Kgs. 5. The quantity of import item at Sl. No. 51 may be allowed as 2880.00Kgs. 6. The import item at Sl. No. 58 may be deleted. 7. The quantity of import item at Sl. No. 59 may be allowed as 20.40Kgs. 8. The quantity of import item at Sl. No. 60 may be allowed as 4.20Kgs. 9. The quantity of import item at Sl. No. 61 may be allowed as 270.60Kgs. 10. The quantity of import item at Sl. No. 62 may be allowed as 135.00Kgs. 11. The quantity of import item at Sl. No. 63 may be allowed as 123394.86Kgs. 12. The quantity of import item at Sl. No. 65 may be allowed as 61149.53Kgs. 13. The quantity of import item at Sl. No. 66 may be allowed as 253920.00Kgs. 14. The quantity of import item at Sl. No. 67 may be allowed as 68429.97Kgs. 15. The quantity of import item at Sl. No. 69 may be allowed as 26302.79Kgs. 16. The quantity of import item at Sl. No. 71 may be allowed as 7725.60Kgs. 17. The quantity of import item at Sl. No. 72 may be allowed as 2719.80Kgs. 18. The quantity of import item at Sl. No. 77 may be allowed as 12900.00Kgs. 19. The quantity of import items at Sl. No. 1 to 44 & 70 may be allowed on net to net basis as per GN-4. 20. The quantity of import items at Sl. No. 55 to 57, 75 & 76 may be allowed as applied for and overall value restricted to 2.2% of FOB value. 21. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	43 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHARMA METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00001625AM23
RA File Number	05AA04018957 AM21
Licence No and	0511000233/16/12/2020

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00043947AM21
RA File Number	03AA04013322 AM21
Licence No and Date	0311000244/21/12/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has informed on Portal that they have submitted the subject Advance Authorization Number for cancelation. In this regard, a letter was issued on 17.10.2022 to the applicant for submitting the cancelation letter to this office. However, no information has been received as yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	45 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MAYFAIR INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00048138AM21
RA File Number	03AA04013987 AM21
Licence No and Date	0311000308/28/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	46 / NC/2/MEET/Oct/202223/14
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Case Status	Case Approved												
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED												
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022												
HQ File Number	HQRNORM APPLY 00055115AM21												
RA File Number	07AA04006348 AM21												
Licence No and Date	0711000219/05/01/2021												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:													
<table><tr><td>ITCHS Code</td><td>Export Item</td><td>Export Quantity</td><td>ITCHS Code</td><td>Import Item</td><td>Recommended Quantity</td></tr><tr><td>76061190</td><td>Aluminium Perforated Sheets (Size 1220 X 3048 X 1.50mm Thick Grade Alloy 3003, H14)</td><td>16145 Kgs</td><td>76069290</td><td>Aluminium Coils /Sheets Alloy 3003, H14 1.50mm Thick</td><td>22070.00Kgs with 36.70% wastage on net weight of export product</td></tr></table>		ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity	76061190	Aluminium Perforated Sheets (Size 1220 X 3048 X 1.50mm Thick Grade Alloy 3003, H14)	16145 Kgs	76069290	Aluminium Coils /Sheets Alloy 3003, H14 1.50mm Thick	22070.00Kgs with 36.70% wastage on net weight of export product
ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity								
76061190	Aluminium Perforated Sheets (Size 1220 X 3048 X 1.50mm Thick Grade Alloy 3003, H14)	16145 Kgs	76069290	Aluminium Coils /Sheets Alloy 3003, H14 1.50mm Thick	22070.00Kgs with 36.70% wastage on net weight of export product								
Note: The grade of imported aluminium alloy sheets/coils should be matched with the grade of exported aluminium perforated sheets. RA concerned may take suitable consequential action accordingly.													

Case No.	47 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00001992AM23
RA File Number	04AA04005092 AM21
Licence No and Date	0411000133/13/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in	

the copper scrap as per ISRI Code Druid.

2. Percentage of recovery of Aluminium, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into refined copper Billets.

The case stands deferred.

Case No.	48 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00070848AM21
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	49 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00077618AM21
RA File Number	04AA04006225 AM21
Licence No and Date	0411000303/05/02/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/SupremeVision/2022-TSW dated 20.10.2022 and on the recommendation of Consultant (Tech-1) as under:	
1. The quantity of import items at Sl. No. 1, 3 & 5 (Ferrite Cores) may be allowed with 3.80%	

wastage on net content basis.

2. The quantity of import items at Sl. No. 2, 4 & 6 (**Chemiseal - E 1350 B**) may be allowed as **all together value should be restricted to 5% of FOB.**

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00081160AM21
RA File Number	04AA04006497 AM21
Licence No and Date	0411000314/10/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	51 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00081159AM21
RA File Number	04AA04006420 AM21
Licence No and Date	0411000301/10/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002461AM23
RA File Number	34AA04002524 AM21
Licence No and Date	3411000223/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	53 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00082566AM21
RA File Number	03AA04023238 AM21
Licence No and Date	0311001697/12/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. What is diameter of imported Non Alloy Steel Wire Rod and also diameter of wire rod to be used for manufacturing of wire mesh? 2. The export product is Non Alloy Hot Dipped Galvanized Steel Wire Mesh/BOX, which will be manufactured from imported Non Alloy Steel Wire Rod. Will the imported wire rod be galvanized by indigenous zinc? If yes, what is the coating thickness and how much would be requirement of zinc for per kg wire rod? 3. Submit drawing of wire mesh/Box. 4. As per the process of manufacturing for export of Non Alloy Hot Dipped Galvanized Steel Wire Mesh/BOX, the hot dip galvanized wire is fed in the PVC coating line. Is galvanized wire is again coated with PVC? If yes, then what is coating weight of PVC for per Kg export of wire mesh/box? 5. If above observations are correct, submit revised Appendix 4E, which should also indicate indigenous inputs. The case stands deferred.	

Case No.	54 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00084376AM21
RA File Number	04AA04006421 AM21
Licence No and Date	0411000302/15/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002398AM23
RA File Number	04AA04005671 AM21
Licence No and Date	0411000272/16/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scrap (Druid). 2. Percentage of recovery of Aluminum, Lead, Steel & PVC, in any form in the copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps (Druid) for processing into copper scrap (Barley/Berry/Birch//Clove/Candy). The case stands deferred.	

Case No.	56 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00087245AM21
RA File Number	03AA04023276 AM21
Licence No and Date	0311001714/19/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00097393AM21
RA File Number	09AA04004679 AM21
Licence No and Date	0911000431/04/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	STERLING ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00028072AM22
RA File Number	03AA04000456 AM22
Licence No and Date	0311003356/28/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TAMRA DHATU UDYOG PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00028295AM22
RA File Number	02AA04001952 AM22
Licence No and Date	0211000607/28/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHAGYANAGAR INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00029369AM22
RA File Number	092404000469 AM21
Licence No and Date	0911000744/29/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	61 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00029465AM22
RA File Number	07AA04002602 AM22
Licence No and Date	0711001011/29/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00032245AM22
RA File Number	09AA04000714 AM22
Licence No and Date	0911000767/04/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	63 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00034497AM22
RA File Number	07AA04003092 AM22
Licence No and Date	0711001041/06/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	64 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00037019AM22
RA File Number	52AA04002219 AM22
Licence No and Date	5211000709/10/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	65 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00039254AM22
RA File Number	04AA04002680 AM22
Licence No and Date	0411000805/12/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for	

processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	66 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00042267AM22
RA File Number	04AA04003941 AM22
Licence No and Date	0411000826/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	67 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00042292AM22
RA File Number	04AA04003867 AM22
Licence No and Date	0411000829/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00042324AM22
RA File Number	04AA04003585 AM22
Licence No and Date	0411000838/17/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	69 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	HISAR METAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00045195AM22
RA File Number	05AA04014994 AM22
Licence No and Date	0511002677/18/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00049869AM22
RA File Number	05AA04017766 AM22
Licence No and Date	0511002771/24/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	71 / NC/2/MEET/Oct/202223/14
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Case Status	Case Deferred
Party Name	KSP INC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00049870AM22
RA File Number	05AA04017747 AM22
Licence No and Date	0511002772/24/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	72 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00050007AM22
RA File Number	02AA04005025 AM22
Licence No and Date	0211000732/24/05/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	73 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

HQ File Number	HQRNORM APPLY 00104575AM22
RA File Number	07AA04005350 AM22
Licence No and Date	0711001213/01/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	74 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00105075AM22
RA File Number	04AA04004525 AM22
Licence No and Date	0411000922/02/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	75 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00105661AM22
RA File Number	09AA04003279 AM22
Licence No and Date	0911000999/02/06/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy).
2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred

Case No.	76 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00108638AM22
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APT GLOBAL MARINE ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00110128AM22
RA File Number	04AA04005073 AM22
Licence No and Date	0411000947/08/06/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00114336AM22
RA File Number	04AA04002686 AM22
Licence No and Date	0411000971/14/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	79 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	80 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00001994AM23
RA File Number	04AA04003795 AM22
Licence No and Date	0411001041/24/06/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	81 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	82 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved

Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00003516AM23
RA File Number	04AA04006845 AM22
Licence No and Date	0411001060/01/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 21.10.2022 given by Consultant (TEC-1) as under: 1. The net weight of export product is 1541.736MT. 2. The quantity of import item at Sl. No. 1 may be allowed as 11923.00Kgs. 3. The quantity of import item at Sl. No. 2 may be allowed as 58322.94Kgs. 4. The quantity of import item at Sl. No. 3 may be allowed as 26204.13Kgs. 5. The quantity of import item at Sl. No. 4 may be allowed as 42.78Kgs. 6. The quantity of import item at Sl. No. 7 may be allowed as 1909.23Kgs. 7. The quantity of import item at Sl. No. 8 may be allowed as 8695.38Kgs. 8. The quantity of import item at Sl. No. 11 may be allowed as 113.85Kgs. 9. The import item at Sl. No. 13, 62, 64, 65, 66 & 67 may be deleted. 10. The quantity of import item at Sl. No. 59 may be allowed as 62384.97Kgs. 11. The quantity of import item at Sl. No. 60 may be allowed as 392979.15Kgs. 12. The quantity of import item at Sl. No. 61 may be allowed as 1656.00Kgs. 13. The quantity of import items at Sl. No. 15 to 49 & 63 may be allowed on net to net basis as per GN-4. 14. The quantity of import items at Sl. No. 12, 14& 50 may be allowed as applied for and overall value restricted to 2.0% of FOB value. 15. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	83 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00129314AM22
RA File Number	04AA04005930 AM22
Licence No and Date	0411001066/02/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	84 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00129318AM22
RA File Number	04AA04005947 AM22
Licence No and Date	0411001067/02/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	85 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00131817AM22
RA File Number	03AA04031957 AM22
Licence No and Date	0311005139/06/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	86 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	87 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00134240AM22
RA File Number	07AA04013294 AM22
Licence No and Date	0711001435/08/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	88 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	89 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	HEAT TRACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00135503AM22
RA File Number	05AA04034250 AM22
Licence No and Date	0511003570/09/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.	

Case No.	90 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00136602AM22
RA File Number	03AA04031820 AM22
Licence No and Date	0311005306/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Specific name of polymer in import item at Sl. No. 3. 2. Catalogue of import item at Sl. No. 4. The case stands deferred.	

Case No.	91 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00137020AM22
RA File Number	02AA04013401 AM22
Licence No and Date	0211000923/12/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	92 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00138542AM22
RA File Number	03AA04044779 AM22
Licence No and Date	0311005350/14/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	93 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00138700AM22
RA File Number	13AA04010958 AM22
Licence No and Date	1311000444/14/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00141689AM22
RA File Number	04AA04012908 AM22
Licence No and Date	0411001147/19/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	95 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00142441AM22
RA File Number	05AA04053843 AM22
Licence No and Date	0511003722/19/07/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	96 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CHAMBAL ALUMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00142878AM22

RA File Number	13AA04009972 AM22
Licence No and Date	1311000454/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	97 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00142902AM22
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	98 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ALTRUISTIC METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00143056AM22
RA File Number	05AA04057268 AM22
Licence No and Date	0511003746/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	99 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PEE GEE INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00144980AM22
RA File Number	05AA04057470 AM22
Licence No and Date	0511003770/22/07/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	101 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ELECTRO COPPER & ALLOYS MFG . CO
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00145145AM22
RA File Number	02AA04015037 AM22
Licence No and Date	0211000970/22/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00145983AM22
RA File Number	03AA04029925 AM22
Licence No and Date	0311005575/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	103 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00146097AM22

RA File Number	05AA04057536 AM22
Licence No and Date	0511003801/23/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	104 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	105 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00147590AM22
RA File Number	04AA04015069 AM22
Licence No and Date	0411001190/26/07/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a letter seeking details of surrender of license was issued to the applicant on 06.09.2022. However, no information has been received as yet. Therefore, the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. The case stands deferred.	

Case No.	106 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00147600AM22
RA File Number	04AA04014281 AM22
Licence No and Date	0411001192/26/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	107 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00147644AM22
RA File Number	05AA04059338 AM22
Licence No and Date	0511003831/26/07/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	108 / NC/2/MEET/Oct/202223/14
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00149413AM22
RA File Number	04AA04016816 AM22
Licence No and Date	0411001205/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00149414AM22
RA File Number	04AA04016804 AM22
Licence No and Date	0411001206/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	110 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00148783AM22
RA File Number	03AA04051138 AM22
Licence No and Date	0311005685/28/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00148861AM22
RA File Number	03AA04053118 AM22
Licence No and Date	0311005688/28/07/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 19.10.2022 received via email dated 19.10.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	112 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00149727AM22
RA File Number	04AA04014646 AM22
Licence No and Date	0411001207/29/07/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	113 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00150563AM22
RA File Number	04AA04017503 AM22
Licence No and Date	0411001220/30/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SUPREME VISION INFOSYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00168270AM22
RA File Number	04AA04022203 AM22
Licence No and Date	0411001349/23/08/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DHI vide F. No. DES-2/SupremeVision/2022-TSW dated 20.10.2022 and on the recommendation of Consultant (Tech-1) as under: 1. The quantity of import items at Sl. No. 1, 3 & 5 (Ferrite Cores) may be allowed with 3.80% wastage on net content basis. 2. The quantity of import items at Sl. No. 2, 4 & 6 (CE - 0001-0089-00 Chemiseal - E 1350 B) may be allowed as all together value 4.92% of FOB. RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/2/MEET/Oct/202223/14
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Case Status	Case Rejected
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00003530AM23
RA File Number	NA
Licence No and Date	0711001860/06/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the subject AA was rejected in the NC meeting dated 30.03.2022 due to non-submission of reply of deficiency letter. Further, it was noted that the applicant has not filed the review application in the proper format and not followed the due procedure on DGFT portal. Therefore, the Committee decided to reject the case on the ground that the applicant has not followed the due procedure while filing review application on DGFT's IT Portal and to inform the applicant. Case is rejected.	

Case No.	116 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RAHUL FERROMET AND ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002462AM23
RA File Number	34AA04007455 AM22
Licence No and Date	3411001103/13/09/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	117 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00182699AM22
RA File Number	04AA04026219 AM22
Licence No and	0411001427/13/09/2021

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 21.10.2022 given by Consultant (TEC-1) as under: 1. The net weight of export product is 206.40MT. 2. The quantity of import item at Sl. No. 1 may be allowed as 4.50Kgs. 3. The quantity of import item at Sl. No. 2 may be allowed as 1.08Kgs. 4. The quantity of import item at Sl. No. 3 may be allowed as 14.85Kgs. 5. The quantity of import item at Sl. No. 4 may be allowed as 461.55Kgs. 6. The quantity of import item at Sl. No. 5 may be allowed as 8127.60Kgs. 7. The quantity of import item at Sl. No. 6 may be allowed as 3651.83Kgs. 8. The quantity of import item at Sl. No. 8 may be allowed as 3.60Kgs. 9. The quantity of import item at Sl. No. 10 may be allowed as 3285.60Kgs. 10. The quantity of import item at Sl. No. 11 may be allowed as 25174.65Kgs. 11. The quantity of import item at Sl. No. 12 may be allowed as 4896.90Kgs. 12. The quantity of import item at Sl. No. 15 may be allowed as 18192.30Kgs. 13. The quantity of import item at Sl. No. 16 may be allowed as 540.27Kgs. 14. The quantity of import item at Sl. No. 17 may be allowed as 23.39Kgs. 15. The quantity of import item at Sl. No. 18 may be allowed as 8.27Kgs. 16. The quantity of import item at Sl. No. 21 may be allowed as 522.75Kgs. 17. The quantity of import item at Sl. No. 22 may be allowed as 16.80Kgs. 18. The quantity of import item at Sl. No. 23 may be allowed as 30.15Kgs. 19. The quantity of import item at Sl. No. 25 may be allowed as 2750.00Kgs. 20. The quantity of import items at Sl. No. 14&26 to 35 may be allowed on net to net basis as per GN-4. 21. The quantity of import item at Sl. No. 7 may be allowed as applied for and overall value restricted to 1.5% of FOB value. 22. The quantity of rest of the import items may be allowed as applied for. RA concerned may take suitable consequential action accordingly.	

Case No.	118 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00182702AM22
RA File Number	04AA04026224 AM22
Licence No and Date	0411001428/13/09/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 21.10.2022 given by Consultant (TEC-1) as under:

1. The net weight of export product is 248.84MT.
2. The quantity of import item at Sl. No. 1 may be allowed as 5.40Kgs.
3. The quantity of import item at Sl. No. 2 may be allowed as 1.30Kgs.
4. The quantity of import item at Sl. No. 3 may be allowed as 17.82Kgs.
5. The quantity of import item at Sl. No. 4 may be allowed as 554.04Kgs.
6. The quantity of import item at Sl. No. 5 may be allowed as 9753.12Kgs.
7. The quantity of import item at Sl. No. 6 may be allowed as 4382.19Kgs.
8. The quantity of import item at Sl. No. 8 may be allowed as 4.32Kgs.
9. The quantity of import item at Sl. No. 10 may be allowed as 3942.72Kgs.
10. The quantity of import item at Sl. No. 11 may be allowed as 30209.58Kgs.
11. The quantity of import item at Sl. No. 12 may be allowed as 5876.28Kgs.
12. The quantity of import item at Sl. No. 15 may be allowed as 21830.76Kgs.
13. The quantity of import item at Sl. No. 16 may be allowed as 648.33Kgs.
14. The quantity of import item at Sl. No. 17 may be allowed as 28.07Kgs.
15. The quantity of import item at Sl. No. 18 may be allowed as 10.53Kgs.
16. The quantity of import item at Sl. No. 21 may be allowed as 22.50Kgs.
17. The quantity of import item at Sl. No. 22 may be allowed as 20.16Kgs.
18. The quantity of import item at Sl. No. 23 may be allowed as 36.18Kgs.
19. The quantity of import item at Sl. No. 36 may be allowed as 171.36Kgs.
20. The quantity of import items at Sl. No. 14 & 26 to 35 may be allowed on net to net basis as per GN-4.
21. The quantity of import item at Sl. No. 7 may be allowed as applied for and overall value restricted to 1.5% of FOB value.
22. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	119 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00182706AM22
RA File Number	04AA04026194 AM22
Licence No and Date	0411001429/13/09/2021
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 21.10.2022 given by Consultant (TEC-1) as under:

1. The net weight of export product is 248.27MT.
2. The quantity of import item at Sl. No. 1 may be allowed as 5.40Kgs.
3. The quantity of import item at Sl. No. 2 may be allowed as 1.30Kgs.
4. The quantity of import item at Sl. No. 3 may be allowed as 17.82Kgs.
5. The quantity of import item at Sl. No. 4 may be allowed as 553.86Kgs.
6. The quantity of import item at Sl. No. 5 may be allowed as 9753.12Kgs.
7. The quantity of import item at Sl. No. 6 may be allowed as 4382.19Kgs.
8. The quantity of import item at Sl. No. 8 may be allowed as 4.32Kgs.
9. The quantity of import item at Sl. No. 10 may be allowed as 3942.72Kgs.
10. The quantity of import item at Sl. No. 11 may be allowed as 30209.58Kgs.
11. The quantity of import item at Sl. No. 12 may be allowed as 5876.28Kgs.
12. The quantity of import item at Sl. No. 15 may be allowed as 21830.76Kgs.
13. The quantity of import item at Sl. No. 16 may be allowed as 648.33Kgs.
14. The quantity of import item at Sl. No. 21 may be allowed as 627.30Kgs.
15. The quantity of import item at Sl. No. 22 may be allowed as 20.16Kgs.
16. The quantity of import item at Sl. No. 23 may be allowed as 36.18Kgs.
17. The quantity of import items at Sl. No. 14 & 26 to 35 may be allowed on net to net basis as per GN-4.
18. The quantity of import item at Sl. No. 7 may be allowed as applied for and overall value restricted to 1.52% of FOB value.
19. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	120 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00194483AM22
RA File Number	03AA04071391 AM22
Licence No and Date	0311007226/26/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00197782AM22
RA File Number	03AA040106953 AM22
Licence No and Date	0311007358/29/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	122 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00204268AM22
RA File Number	07AA04035622 AM22
Licence No and Date	0711002094/06/10/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00208858AM22
RA File Number	34AA04008406 AM22
Licence No and Date	3411001242/11/10/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments of DHI received via email dated 26.09.2022. Further, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the TE, Consultant (TEC-3) for examination & comments.

The case stands deferred.

Case No.	124 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00001995AM23
RA File Number	04AA04035723 AM22
Licence No and Date	0411001860/23/11/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	125 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00003554AM23
RA File Number	04AA04036696 AM22
Licence No and Date	0411001917/29/11/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 21.10.2022 given by Consultant (TEC-1) as under:

1. The net weight of export product is 1029.63MT.
2. The quantity of import item at Sl. No. 1 may be allowed as 7776.00Kgs.
3. The quantity of import item at Sl. No. 2 may be allowed as 35335.35Kgs.
4. The quantity of import item at Sl. No. 3 may be allowed as 15876.00Kgs.
5. The quantity of import item at Sl. No. 4 may be allowed as 27.90Kgs.
6. The quantity of import item at Sl. No. 7 may be allowed as 1198.80Kgs.
7. The quantity of import item at Sl. No. 8 may be allowed as 5461.20Kgs.
8. The quantity of import item at Sl. No. 11 may be allowed as 74.25Kgs.
9. The import items at Sl. No. 21 & 22 may be deleted.
10. The quantity of import item at Sl. No. 23 may be allowed as 202.95Kgs.
11. The quantity of import item at Sl. No. 24 may be allowed as 101.70Kgs.
12. The quantity of import item at Sl. No. 27 may be allowed as 65836.80Kgs.
13. The quantity of import item at Sl. No. 30 may be allowed as 256290.75Kgs.
14. The quantity of import item at Sl. No. 31 may be allowed as 9309.60Kgs.
15. The quantity of import item at Sl. No. 40 may be allowed as 5154.30Kgs.
16. The quantity of import items at Sl. No. 12 to 19&32 to 39 may be allowed on net to net basis as per GN-4.
17. The quantity of import item at Sl. No. 20 may be allowed as applied for and overall value restricted to 1.34% of FOB value.
18. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	126 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002257AM23
RA File Number	56AA04003951 AM22
Licence No and Date	5611000635/02/12/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper

scraps (Barley/Berry/Birch//Clove/Candy).

2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.

3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	127 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAYESH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002384AM23
RA File Number	03AX04000150 AM22
Licence No and Date	0311009606/17/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00299340AM22
RA File Number	07AX04000121 AM22
Licence No and Date	0711002734/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	129 / NC/2/MEET/Oct/202223/14
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Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00299342AM22
RA File Number	07AX04000122 AM22
Licence No and Date	0711002735/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00299343AM22
RA File Number	07AX04000123 AM22
Licence No and Date	0711002736/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00299327AM22
RA File Number	07AX04000130 AM22
Licence No and Date	0711002730/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00299334AM22
RA File Number	07AX04000118 AM22
Licence No and Date	0711002731/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00299337AM22
RA File Number	07AX04000120 AM22
Licence No and Date	0711002732/28/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00299339AM22
RA File Number	07AX04000119 AM22
Licence No and	0711002733/28/12/2021

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	135 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002256AM23
RA File Number	56AX04000030 AM22
Licence No and Date	5611000740/10/01/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	136 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002254AM23
RA File Number	56AX04000006 AM22
Licence No and Date	5611000760/18/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002233AM23
RA File Number	56AX04000008 AM22
Licence No and Date	5611000764/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM REVIW00002237AM23
RA File Number	56AX04000014 AM22
Licence No and Date	5611000763/19/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00348329AM22
RA File Number	04AX04000199 AM22
Licence No and Date	0411002604/09/02/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy).
2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	140 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00348529AM22
RA File Number	04AX04000198 AM22
Licence No and Date	0411002606/09/02/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy).
2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	141 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ESSEL FOUNDRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00348531AM22
RA File Number	05AX04000900 AM22
Licence No and Date	0511008715/09/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	142 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00349122AM22
RA File Number	03AX04000878 AM22
Licence No and Date	0311011273/09/02/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	143 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CHHAPERIA INTERNATIONAL COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00349171AM22

RA File Number	07AX04000350 AM22
Licence No and Date	0711003189/09/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	U M CABLES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00349749AM22
RA File Number	03AX04001104 AM22
Licence No and Date	0311011280/10/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00352184AM22
RA File Number	32AX04000152 AM22
Licence No and Date	3211002505/11/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	146 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	DEWAN & SONS

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00356006AM22
RA File Number	05AX04000977 AM22
Licence No and Date	0511008829/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00356123AM22
RA File Number	03AX04000438 AM22
Licence No and Date	0311011432/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00356274AM22
RA File Number	52AX04000076 AM22
Licence No and Date	5211002030/15/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SPECIAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00356975AM22
RA File Number	05AX04000962 AM22
Licence No and Date	0511008943/16/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00357467AM22
RA File Number	05AX04000979 AM22
Licence No and Date	0511009133/16/02/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Process flow chart and wastage at each stage of operation for manufacturing of white nickel silver strips. 2. What is the quantity of copper scrap, nickel plates, and zinc ingots in the total charge mix? 3. How much quantity of slag is generated per tonne production of Copper, Nickel, and Zinc Alloy? How much recovery of metals is possible from the oxides of the slag? 4. Chemical analysis of the slag composition from the Government recognized laboratory. 5. Consumption data of Copper Scrap as per ISRI Code? If imported copper scrap is of all kinds as per ISRI Code, then what is the average percentage of copper content in the copper scrap? Also consumption data of Nickel full plates, and zinc ingots having a purity of 99.95%, as per the logbook of the last 3 Months. A copy of the logbook be attached. 6. How 14 % wastage is possible for manufacturing of white nickel silver strips while for manufacturing of coin blanks, wastage is 12-14 %. Justify in detail. The case stands deferred.	

Case No.	151 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00358650AM22
RA File Number	04AX04000225 AM22
Licence No and Date	0411002664/17/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	152 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00359678AM22
RA File Number	03AX04001297 AM22
Licence No and Date	0311011560/18/02/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in	

- the copper scraps (Barley/Berry/Birch//Clove/Candy).
2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	153 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00359895AM22
RA File Number	03AX04000985 AM22
Licence No and Date	0311011581/18/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	154 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00364279AM22
RA File Number	04AX04000249 AM22
Licence No and Date	0411002723/23/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00364284AM22
RA File Number	04AX04000246 AM22
Licence No and Date	0411002724/23/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00365094AM22
RA File Number	04AX04000247 AM22
Licence No and Date	0411002730/23/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00365823AM22
RA File Number	04AX04000248 AM22
Licence No and Date	0411002733/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00365851AM22
RA File Number	05AX04001072 AM22
Licence No and Date	0511010468/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	HINDUSTAN PRESSINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00366460AM22
RA File Number	31AX04000069 AM22
Licence No and Date	3111001113/24/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00370573AM22
RA File Number	03AX04001344 AM22
Licence No and	0311011992/28/02/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00371374AM22
RA File Number	04AX04000262 AM22
Licence No and Date	0411002783/01/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	162 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	AMTRAN MAGNETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00371701AM22
RA File Number	34AX04000309 AM22
Licence No and Date	3411001883/01/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00371817AM22
RA File Number	09AX04000157 AM22
Licence No and Date	0911002589/01/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	164 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00373784AM22
RA File Number	04AX04000289 AM22
Licence No and Date	0411002796/03/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	165 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00375535AM22
RA File Number	03AX04001499 AM22
Licence No and Date	0311012265/04/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. The total weight of import items, applied, is 252.66 MT against export of 250 MT Aluminium Alloy Ingots, the total wastage works out to 1.064%. However, if we calculate wastage of individually, the wastage of Aluminium and Zinc works out to 1% and 5% for Silicon. Submit the purity of Aluminium, Zinc and Silicon. 2. What is reason of higher wastage of silicon? Is it in the form of powder or lumps? Submit exact description of Silicon as per import invoice. The case stands deferred.	

Case No.	166 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00378216AM22
RA File Number	03AX04000927 AM22
Licence No and Date	0311012323/07/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/107/2019-TSW dated 20.10.2022 received via email dated 20.10.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	167 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00379353AM22
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	168 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ULTRA FOIL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00379703AM22
RA File Number	05AX04001223 AM22
Licence No and Date	0511010822/08/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	169 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00379720AM22
RA File Number	05AX04001184 AM22
Licence No and Date	0511010826/08/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	170 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00379351AM22
RA File Number	56AX04000064 AM22
Licence No and Date	5611000824/08/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch/Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment.	

The case stands deferred.

Case No.	171 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00380471AM22
RA File Number	04AX04000280 AM22
Licence No and Date	0411002826/09/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 1. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 2. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	172 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381012AM22
RA File Number	04AX04000303 AM22
Licence No and Date	0411002836/09/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	173 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SKYLAND METAL AND ALLOYS INC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381015AM22
RA File Number	03AX04001661 AM22
Licence No and Date	0311012469/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	174 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381111AM22
RA File Number	04AX04000304 AM22
Licence No and Date	0411002841/09/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381112AM22
RA File Number	04AX04000302 AM22
Licence No and Date	0411002842/09/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	176 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381817AM22
RA File Number	03AX04001157 AM22
Licence No and Date	0311012523/10/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/124/2022-TSW dated 03.10.2022 received via email dated 03.10.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	177 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381899AM22
RA File Number	04AX04000306 AM22
Licence No and Date	0411002846/10/03/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per written comments dated 21.10.2022 given by Consultant (TEC-1) as under: 1. The net weight of export product is 1368.18MT. 2. The quantity of import item at Sl. No. 1 may be allowed as 10368.00Kgs. 3. The quantity of import item at Sl. No. 2 may be allowed as 50715.60Kgs.	

4. The quantity of import item at Sl. No. 3 may be allowed as 22786.20Kgs.
5. The quantity of import item at Sl. No. 4 may be allowed as 37.20Kgs.
6. The quantity of import item at Sl. No. 7 may be allowed as 1660.20Kgs.
7. The quantity of import item at Sl. No. 8 may be allowed as 7561.20Kgs.
8. The quantity of import item at Sl. No. 11 may be allowed as 99.00Kgs.
9. The quantity of import item at Sl. No. 29 may be allowed as 270.60Kgs.
10. The quantity of import item at Sl. No. 30 may be allowed as 135.60Kgs.
11. The quantity of import item at Sl. No. 32 may be allowed as 116862.60Kgs.
12. The quantity of import item at Sl. No. 36 may be allowed as 341721.00Kgs.
13. The quantity of import item at Sl. No. 39 may be allowed as 6649.20Kgs.
14. The quantity of import items at Sl. No. 12 to 26&38 may be allowed on net to net basis as per GN-4.
15. The quantity of rest of the import items may be allowed as applied for.

RA concerned may take suitable consequential action accordingly.

Case No.	178 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381981AM22
RA File Number	03AA040113717 AM22
Licence No and Date	0311012529/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	179 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381985AM22
RA File Number	03AX04001571 AM22
Licence No and Date	0311012530/10/03/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	180 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00381988AM22
RA File Number	03AX04001128 AM22
Licence No and Date	0311012531/10/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	181 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00382005AM22
RA File Number	56AX04000067 AM22
Licence No and Date	5611000835/10/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	182 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MITTAL COIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00382155AM22
RA File Number	56AX04000104 AM22
Licence No and Date	5611000837/10/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	183 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00383292AM22
RA File Number	08AX04000639 AM22
Licence No and Date	0811004366/11/03/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	184 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00383139AM22
RA File Number	03AA040123937 AM22
Licence No and Date	0311012554/11/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	185 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00386182AM22
RA File Number	03AX04001712 AM22
Licence No and Date	0311012730/14/03/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/112/2020-TSW dated 18.10.2022 received via email dated 18.10.2022.	
Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	186 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00386250AM22
RA File Number	34AA04007564 AM22
Licence No and Date	3411001955/14/03/2022

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	187 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00389094AM22
RA File Number	02AX04000203 AM22
Licence No and Date	0211002116/16/03/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	188 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00389386AM22
RA File Number	04AX04000325 AM22
Licence No and Date	0411002913/16/03/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	189 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	METAL CANS AND CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00389871AM22
RA File Number	06AX04000132 AM22
Licence No and Date	0611001210/16/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00390937AM22
RA File Number	04AX04000324 AM22
Licence No and Date	0411002928/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	191 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00390558AM22
RA File Number	03AA040123083 AM22

Licence No and Date	0311013034/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00390559AM22
RA File Number	03AX04001356 AM22
Licence No and Date	0311013035/17/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00396423AM22
RA File Number	10AX04000088 AM22
Licence No and Date	1011000981/22/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00400058AM22
RA File Number	05AX04001309 AM22
Licence No and Date	0511011341/24/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00401509AM22
RA File Number	34AA04002386 AM21
Licence No and Date	3411002032/25/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00404941AM22
RA File Number	04AX04000326 AM22
Licence No and Date	0411002995/28/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	197 / NC/2/MEET/Oct/202223/14
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Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00407703AM22
RA File Number	04AX04000402 AM22
Licence No and Date	0411003003/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	198 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00407704AM22
RA File Number	04AX04000403 AM22
Licence No and Date	0411003004/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00408948AM22
RA File Number	03AX04001834 AM22
Licence No and Date	0311013483/30/03/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00410152AM22
RA File Number	04AX04000394 AM22
Licence No and Date	0411003012/31/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	201 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000636AM23
RA File Number	09AX04000411 AM22
Licence No and Date	0911002971/06/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for	

processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	202 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000637AM23
RA File Number	09AX04000320 AM22
Licence No and Date	0911002972/06/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	203 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000640AM23
RA File Number	04AX04000070 AM23
Licence No and Date	0411003245/06/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	204 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000641AM23
RA File Number	52AX04000028 AM23
Licence No and Date	5211002443/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000644AM23
RA File Number	03AX04000568 AM23
Licence No and Date	0311014558/06/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	206 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000647AM23
RA File Number	05AX04000129 AM23
Licence No and Date	0511012306/06/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	207 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000648AM23
RA File Number	05AX04000349 AM23
Licence No and Date	0511012307/06/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	208 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	HENGYU CLEANING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000623AM23
RA File Number	31AX04000017 AM23
Licence No and Date	3111001333/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	209 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000673AM23
RA File Number	03AX04000413 AM23
Licence No and Date	0311014601/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000674AM23
RA File Number	03AX04000165 AM23
Licence No and Date	0311014602/09/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	211 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000678AM23
RA File Number	05AX04000348 AM23
Licence No and Date	0511012354/09/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	212 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

HQ File Number	HQRNORM APPLY 00000655AM23
RA File Number	08AX04000194 AM23
Licence No and Date	0811004897/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	213 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ALUTECH PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000696AM23
RA File Number	05AX04000392 AM23
Licence No and Date	0511012435/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	214 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000707AM23
RA File Number	31AX04000038 AM23
Licence No and Date	3111001338/11/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MUNDRA SOLAR ENERGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000710AM23
RA File Number	08AX04000184 AM23
Licence No and Date	0811004912/11/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	216 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000719AM23
RA File Number	52AX04000033 AM23
Licence No and Date	5211002459/11/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PILOT INDUSTRIES LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000734AM23
RA File Number	05AX04000311 AM23
Licence No and Date	0511012518/12/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	218 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000725AM23
RA File Number	03AX04000621 AM23
Licence No and Date	0311014660/12/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000742AM23
RA File Number	03AX04000557 AM23
Licence No and Date	0311014683/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	220 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000755AM23
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	221 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000758AM23
RA File Number	05AX04001167 AM22
Licence No and Date	0511012550/13/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	222 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000764AM23
RA File Number	05AX040000-1 AM22
Licence No and Date	0511012552/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAGO PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000765AM23
RA File Number	05AX04001165 AM22
Licence No and Date	0511012553/13/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	224 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000813AM23
RA File Number	04AX04000038 AM23
Licence No and Date	0411003296/17/05/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy).
2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	225 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000966AM23
RA File Number	04AX04000165 AM23
Licence No and Date	0411003361/24/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	226 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000967AM23
RA File Number	04AX04000164 AM23
Licence No and Date	0411003362/24/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	227 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00000959AM23
RA File Number	05AX04000547 AM23
Licence No and Date	0511012772/24/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	228 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001007AM23
RA File Number	04AX04000181 AM23
Licence No and Date	0411003379/26/05/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	229 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001009AM23
RA File Number	07AX04000240 AM23
Licence No and	0711004104/26/05/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001021AM23
RA File Number	04AX04000189 AM23
Licence No and Date	0411003384/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	231 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001022AM23
RA File Number	04AX04000182 AM23
Licence No and Date	0411003385/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00001036AM23
RA File Number	04AX04000188 AM23
Licence No and Date	0411003389/27/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	233 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001263AM23
RA File Number	03AX04001077 AM23
Licence No and Date	0311015342/08/06/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
79012010	Zinc Alloy Ingots - ZAMAC – 3	100.00 MT	1	79011100	High-Grade Zinc Ingots With 99.99% Purity	96.90MT with 1% wastage on net content of Zinc in the export of Zinc Alloy Ingots ZAMAC-3
			2	76011010	Aluminium Ingots With 99.99% Purity	4.04MT with 1% wastage on net content of Aluminium in the export of Zinc Alloy Ingots ZAMAC-3
			3	81041100	Magnesium Ingots With 99.99% Purity	0.05MT with 1% wastage on net content of Magnesium in the export of Zinc Alloy

						Ingots ZAMAC-3
RA concerned may take suitable consequential action accordingly.						

Case No.	234 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	EFD INDUCTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001445AM23
RA File Number	07AX04000387 AM23
Licence No and Date	0711004338/17/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001451AM23
RA File Number	04AX04000234 AM23
Licence No and Date	0411003478/17/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TEMPEL PRECISION METAL PRODUCTS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001453AM23
RA File Number	04AX04000241 AM23
Licence No and Date	0411003479/17/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/2/MEET/Oct/202223/14
Case Status	Case Rejected
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001466AM23
RA File Number	31AX04000070 AM23
Licence No and Date	3111001448/17/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.09.2022 followed by reminders on 17.09.2022, 02.10.2022 & 17.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	238 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	HORIZON CHUTES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001511AM23
RA File Number	31AX04000080 AM23
Licence No and Date	3111001466/20/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	239 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001560AM23
RA File Number	52AX04001529 AM23
Licence No and Date	5211002686/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	240 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001563AM23
RA File Number	03AX04001766 AM23
Licence No and Date	0311015728/21/06/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/1/2022-TSW dated 18.10.2022 received via email dated 18.10.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	241 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	VIKRAM SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001601AM23
RA File Number	02AX04000133 AM23
Licence No and Date	0211002603/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	242 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KARAMTARA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001567AM23
RA File Number	03AX04001856 AM23
Licence No and Date	0311015746/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	243 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001606AM23
RA File Number	04AX04000233 AM23
Licence No and Date	0411003500/23/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy).	

2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	244 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001607AM23
RA File Number	52AX04001550 AM23
Licence No and Date	5211002699/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	245 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	NAGREEKA INDCON PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001618AM23
RA File Number	03AX04001890 AM23
Licence No and Date	0311015809/23/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	246 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001635AM23
RA File Number	34AX04000269 AM23
Licence No and Date	3411002421/24/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted the comments of DHI received via email dated 26.09.2022. Further, the case was deliberated in the meeting and after due deliberation, the Committee decided to refer the case to the TE, Consultant (TEC-3) for examination & comments. The case stands deferred.	

Case No.	247 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TECHNO TRAK ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001640AM23
RA File Number	31AX04000084 AM23
Licence No and Date	3111001477/24/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	248 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001656AM23
RA File Number	02AX04000167 AM23
Licence No and Date	0211002610/24/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the	

following information:

1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots).
2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	249 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001669AM23
RA File Number	34AX04000272 AM23
Licence No and Date	3411002431/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	250 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	251 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SANSEGA INDUSTRIES LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001691AM23
RA File Number	04AX04000276 AM23
Licence No and Date	0411003540/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	252 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001692AM23
RA File Number	02AX04000170 AM23
Licence No and Date	0211002618/27/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	253 / NC/2/MEET/Oct/202223/14
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Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001693AM23
RA File Number	04AX04000305 AM23
Licence No and Date	0411003541/27/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:	
1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc.	
Note: CoA shall have Authorization Number and size of lot of imported consignment.	
The case stands deferred.	

Case No.	254 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001668AM23
RA File Number	34AX04000276 AM23
Licence No and Date	3411002430/27/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	255 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PONDY OXIDES AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

HQ File Number	HQRNORM APPLY 00001707AM23
RA File Number	04AX04000303 AM23
Licence No and Date	0411003548/28/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	256 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001721AM23
RA File Number	34AX04000270 AM23
Licence No and Date	3411002443/28/06/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	257 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001725AM23
RA File Number	04AX04000296 AM23
Licence No and Date	0411003553/28/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information:

1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy).
2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR.
3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats.

Note: CoA shall have Authorization Number and size of lot of imported consignment.

The case stands deferred.

Case No.	258 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	GREAT WHITE GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001741AM23
RA File Number	03AX04001947 AM23
Licence No and Date	0311015971/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	259 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ALUCRAFT MANUFACTURING & MARKETING LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001756AM23
RA File Number	10AX04000108 AM23
Licence No and Date	1011001231/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	260 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MONTEX GLASS FIBRE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001757AM23
RA File Number	03AX04001950 AM23
Licence No and Date	0311015978/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	261 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001768AM23
RA File Number	04AX04000297 AM23
Licence No and Date	0411003567/30/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) of Customs Authorized Laboratory on the total net content of copper in the copper scraps (Barley/Berry/Birch//Clove/Candy). 2. Percentage of recovery of Aluminium, Lead, Steel & PVC from copper scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of copper scraps for processing into copper Ingots/Billets/Wire rods/Wires/Flats. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	262 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001776AM23
RA File Number	05AX04000942 AM23
Licence No and Date	0511013511/30/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	263 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001800AM23
RA File Number	07AX04000459 AM23
Licence No and Date	0711004513/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	264 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001846AM23
RA File Number	32AX04000150 AM23
Licence No and Date	3211003308/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	265 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ELECTROLEAD (PUNE) PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001834AM23
RA File Number	31AX04000088 AM23
Licence No and Date	3111001498/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	266 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SIECHEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001844AM23
RA File Number	04AX04000308 AM23
Licence No and Date	0411003604/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	267 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001848AM23

RA File Number	52AX04001549 AM23
Licence No and Date	5211002750/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	268 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001852AM23
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	269 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001855AM23
RA File Number	07AX04000447 AM23
Licence No and Date	0711004554/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	270 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001856AM23
RA File Number	07AX04000294 AM23
Licence No and Date	0711004555/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	271 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	VEEVEE CONTROLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001857AM23
RA File Number	07AX04000453 AM23
Licence No and Date	0711004556/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	272 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ELEC STEEL PROCESSING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001877AM23
RA File Number	34AX04000326 AM23
Licence No and Date	3411002497/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	273 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	GUJARAT INFRAPIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001890AM23
RA File Number	34AX04000313 AM23
Licence No and Date	3411002503/06/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	274 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	VIMAL PETROTHIN PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001898AM23
RA File Number	05AX04000958 AM23
Licence No and Date	0511013637/07/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	275 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00001952AM23
RA File Number	03AX04001933 AM23
Licence No and Date	0311016228/11/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	276 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00001989AM23
RA File Number	03AX04001825 AM23
Licence No and Date	0311016296/12/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	277 / NC/2/MEET/Oct/202223/14
Case Status	Case Rejected
Party Name	METAL CARE ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002054AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.09.2022 followed by reminders on 17.09.2022, 02.10.2022 & 17.10.2022 for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

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Case No.	278 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	DYNAMIC FLOW PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002062AM23
RA File Number	03AX04002238 AM23
Licence No and Date	0311016369/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	279 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PMEA SOLAR SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002076AM23
RA File Number	03AX04002217 AM23
Licence No and Date	0311016387/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	280 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022

and Date	
HQ File Number	HQRNORM APPLY 00002082AM23
RA File Number	05AX04001120 AM23
Licence No and Date	0511013796/15/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	281 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ASTRABITE LLP
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002091AM23
RA File Number	03AX04001898 AM23
Licence No and Date	0311016395/15/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Why the description of items of export and import is same? What is the difference between the two? 2. Chemical analysis report of imported Alloy Steel Bars from the supplier. 3. Separate Quantity of each diameter of imported Alloy Steel Bars, which are to be exported after processing. 4. Surface finish of Alloy Steel bars to be imported and exported. 5. Coloured Photographs of Alloy Steel Bars to be imported and exported. 6. Detail Technical note on manufacturing process including the relevant flow sheet. The case stands deferred.	

Case No.	282 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002095AM23
RA File Number	03AX04002222 AM23

Licence No and Date	0311016398/16/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. The total quantity of input material as applied and the quantity with 1% wastage in Appendix- 4E do not match. Please submit the revised calculation of the total requirement against the export of 500 MT Zinc Alloy Ingots ZAMAC-5. Submit clarification sheet, which quantity of import is correct? The case stands deferred.	

Case No.	283 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002154AM23
RA File Number	07AX04000574 AM23
Licence No and Date	0711004712/19/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Weight of each Export Product. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.	

Case No.	284 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	KK WIND SOLUTIONS INDIA PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002238AM23
RA File Number	07AX04000526 AM23
Licence No and Date	0711004760/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	285 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	286 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SALZER ELECTRONICS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002261AM23
RA File Number	32AX04000179 AM23
Licence No and Date	3211003410/25/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	287 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002266AM23
RA File Number	03AX04002294 AM23
Licence No and Date	0311016604/26/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	288 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002267AM23
RA File Number	03AX04002258 AM23
Licence No and Date	0311016605/26/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	289 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002271AM23
RA File Number	03AX04002271 AM23
Licence No and Date	0311016512/26/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	290 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002301AM23
RA File Number	31AX04000119 AM23
Licence No and Date	3111001589/27/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	291 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	U K B ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002306AM23
RA File Number	05AX04001187 AM23
Licence No and Date	0511013995/27/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	292 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002310AM23

RA File Number	02AX04000232 AM23
Licence No and Date	0211002764/27/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	293 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	294 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002373AM23
RA File Number	34AX04000421 AM23
Licence No and	3411002588/29/07/2022

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	295 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002340AM23
RA File Number	03AX04002377 AM23
Licence No and Date	0311016697/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	296 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002350AM23
RA File Number	03AX04002370 AM23
Licence No and Date	0311016711/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	297 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred

Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002355AM23
RA File Number	03AX04002506 AM23
Licence No and Date	0311016715/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	298 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	299 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002387AM23
RA File Number	03AX04002108 AM23
Licence No and Date	0311016772/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	300 / NC/2/MEET/Oct/202223/14
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002389AM23
RA File Number	05AX04001230 AM23
Licence No and Date	0511014046/01/08/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47014/33/2021-TSW dated 10.10.2022 received via email dated 10.10.2022. Note: The written recommendation as given by DPIIT will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	301 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002402AM23
RA File Number	03AX04001858 AM23
Licence No and Date	0311016789/02/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	302 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002403AM23
RA File Number	31AX04000128 AM23
Licence No and Date	3111001594/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	303 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	METALIC IMPRESSIONS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002406AM23
RA File Number	05AX04001281 AM23
Licence No and Date	0511014062/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	304 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SVAM TOYAL PACKAGING INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002424AM23
RA File Number	05AX04001283 AM23
Licence No and Date	0511014072/02/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	305 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	JEKAY INTERNATIONAL TRACK PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002454AM23
RA File Number	02AX04000257 AM23
Licence No and Date	0211002801/03/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	306 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002447AM23
RA File Number	03AX04002307 AM23
Licence No and Date	0311016840/03/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	307 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002479AM23

RA File Number	34AX04000437 AM23
Licence No and Date	3411002612/04/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	308 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002480AM23
RA File Number	34AX04000436 AM23
Licence No and Date	3411002614/04/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	309 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002493AM23
RA File Number	07AX04000637 AM23
Licence No and Date	0711004855/05/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	310 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	RIKUN MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002497AM23
RA File Number	04AX04000424 AM23
Licence No and Date	0411003771/05/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	311 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002499AM23
RA File Number	04AX04000413 AM23
Licence No and Date	0411003772/05/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask from the applicant to furnish the following information: 1. Certificate of Analysis (CoA) issued by Custom Authority or Custom Authorized Laboratory on the total net content of lead including lead oxide & lead sulphide in the Lead scraps (Rains/Rails/Rents/ Radio/ Ropes/ Relays/Re-melted Lead Ingots). 2. Percentage of recovery of material other than Lead Scrap and value thereof in terms of INR. 3. Environment clearance certificate, issued by MoEF&CC/CPCB/SPCB on the import of Lead scraps for processing into Lead Ingots/Lead Alloy Ingot etc. Note: CoA shall have Authorization Number and size of lot of imported consignment. The case stands deferred.	

Case No.	312 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002522AM23
RA File Number	34AX04000432 AM23
Licence No and Date	3411002624/08/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	313 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	COPTEC
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002554AM23
RA File Number	03AX04002106 AM23
Licence No and Date	0311017060/10/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	314 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	H.R. SOLAR SOLUTION PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002569AM23
RA File Number	02AX04000253 AM23
Licence No and Date	0211002822/10/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	315 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	R. V. RAIL PRODUCTS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00002584AM23
RA File Number	02AX04000262 AM23
Licence No and Date	0211002830/10/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	316 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	317 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	ENERGY OILFIELD TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00003536AM23

RA File Number	05AX04001664 AM23
Licence No and Date	0511015142/04/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	318 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	EARTH WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00003557AM23
RA File Number	05AX04001475 AM23
Licence No and Date	0511015171/06/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	319 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00003560AM23
RA File Number	34AX04000631 AM23
Licence No and Date	3411002870/07/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	320 / NC/2/MEET/Oct/202223/14
Case Status	Case Deferred
Party Name	GRID ENGINEERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Oct/ 202223/ 14 and 21/10/2022
HQ File Number	HQRNORM APPLY 00003570AM23
RA File Number	30AX04000295 AM23
Licence No and Date	3011002665/07/10/2022
Norms Committee Decision: Case deferred for comments of TE.	